

ITEM NO.36

Court 4 (Video Conferencing)

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No.3038/2021

(Arising out of impugned final judgment and order dated 29-05-2020 in CRLP No.3515/2017 passed by the High Court of Karnataka at Bengaluru)

MAHENDRA K C

Petitioner(s)

VERSUS

THE STATE OF KARNATAKA & ANR.

Respondent(s)

(With appln.(s) for IA No. 51254/2021 - EXEMPTION FROM FILING O.T.)

WITH S.L.P.(Cr1) No.5377/2021 (II-C)

(With appln.(s) for I.R. and IA No.87461/2021-EXEMPTION FROM FILING O.T.)

Date : 17-09-2021 These matters were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD  
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Mr. V.N. Raghupathy, AOR  
Mr. Md. Apzal Ansari, Adv.

Mr. Mahesh Thakur, AOR  
Ms. Vipasha Singh, Adv.  
Ms. Shailja Das, Adv.  
Dr. Anthony Raju, Adv.

For Respondent(s) Mr. V. N. Raghupathy, AOR  
Mr. Md. Apzal Ansari, Adv.

**Mr. Mahesh Thakur, AOR  
Ms. Vipasha Singh, Adv.  
Ms. Shailja Das, Adv.  
Dr. Anthony Raju, Adv.**

**Mr. Sarvesh Singh Baghel, AOR**

**UPON hearing the counsel the Court made the following  
O R D E R**

- 1 A request has been made on behalf of the respondent-accused to grant an adjournment for filing counter affidavit. The counter affidavit be filed within a period of three weeks.
- 2 List the Special Leave Petition on 18 October 2021.

**(CHETAN KUMAR)  
A.R. -cum-P.S.**

**(SAROJ KUMARI GAUR)  
Court Master**